

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 88826 of 2018

(Arising out of Order-in-Appeal No. 157/GH/2017-18/Raigad dated 12.06.2018 passed by Commissioner of CGST and CX. Audit Thane, Mumbai)

M/s. Securens Systems Pvt Ltd.

....Appellant

301-306, 3rd Floor, B Wing, Green Scape
Technocity, Plot No.X-4/1 & X-4/2,
TTC Industrial Area, Opp. Millennium Business
Park, Mahap, Navi Mumbai - 400701

VERSUS

**Commissioner of Central Excise,
Belapur**

.....Respondent

1st Floor, CGO Complex,
CBD Belapur,
Navi Mumbai-400614

Appearance:

Shri Rajiv Luthia, C.A. for the Appellant

Shri Dharmendra Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85073/2021

Date of Hearing: 13.01.2021

Date of Decision: 13.01.2021

Per: S.K. MOHANTY

When the matter was called for hearing today, the learned C.A. for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate.

Since the issue has already been settled under the said scheme,
the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Judicial)

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